

THE HIGH COURT OF MEGHALAYA:SHILLONG

ORDER

Dated 14th October, 2025

No. HCM II/79/2015/Estt/2:- Pursuant to judgment dated 12.09.2025 passed by the Hon'ble Supreme Court of India in Criminal Appeal No. 4004 & 4005 of 2025 (arising out of Special Leave Petition (Crl.) No. 11128/2025 & 11108/2025) titled "Anna Waman Bhalerao vs. State of Maharashtra", the Hon'ble the Chief Justice is pleased to direct the following:-

1. The Courts under the jurisdiction of this High Court, shall dispose of all applications for bail and anticipatory bail pending before the Court expeditiously, preferably within a period of two months from the date of filing, except in cases where the delay is attributable to the parties themselves.
2. To avoid accumulation of pending bail/anticipatory bail applications and ensure that the liberty of citizens is not left in abeyance, the Courts shall prioritise matters involving personal liberty and to avoid indefinite adjournments. Bail applications shall not be kept pending for long durations without passing orders either way, since, such pendency directly impinges upon the fundamental right to liberty.

By order etc.,

REGISTRAR GENERAL

Memo.No. HCM II/79/2015/Estt/2-A

Dated 14th October, 2025

Copy to:-

1. The Registrar and PPS to Hon'ble the Chief Justice, High Court of Meghalaya for kind information of His Lordship.
2. The P.S. to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya for kind information of His Lordship.
3. The P.S. to Hon'ble Mr. Justice W.Diengdoh, Judge, High Court of Meghalaya for kind information of His Lordship.
4. The P.S. to Hon'ble Mr. Justice B.Bhattacharjee, Judge, High Court of Meghalaya for kind information of His Lordship.
5. All District & Sessions Judges, Meghalaya with a request to circulate the same to the Judicial Officers under your judgeship.
6. The System Analyst, High Court of Meghalaya with a request to upload the same in the official website of this High Court.
7. Office file.

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REGISTRAR GENERAL